

**Additional Public Prosecutors in
Delhi Sessions Courts**

9229 SHRI JAWALA PRASAD KUREEL Will the Minister of HOME AFFAIRS be pleased to state.

(a) what is the total strength of Additional Public Prosecutors working in Sessions Courts in Delhi;

(b) what is the number of Additional Public Prosecutors belonging to Scheduled Castes and Scheduled Tribes in the Sessions Courts in Delhi,

(c) is the above representation of Scheduled Castes and Scheduled Tribes in accordance with Government's rules, and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI S D PATIL) (a) to (d). The Delhi Administration have intimated that the present total strength of Additional Public Prosecutors is 12 and out of them only one belongs to Scheduled Caste Community. Out of the 12, 5 Chief Prosecutors (ad-hoc) have been empowered to work as Additional Public Prosecutors without any extra remuneration under Section 24(6) of the Criminal Procedure Code 1973 (as modified on 18th December, 1978) The other 7 Additional Public Prosecutors who are practicing advocates and are appointed under proviso to Section 24(6) are entitled to a fixed salary of Rs 850/- PM plus usual allowances except HRA In addition they are allowed private practice They are public servants under the definition of Section 21 of the I.P.C. and not Government Servants. Therefore, the instructions

with regard to reservation of Scheduled Castes and Tribes do not apply in their cases.

Take over of Bird and Company Ltd.

9230 SHRI SACHINDRA LAL SINGHA. Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering to take over Bird & Company Limited,

(b) if so, the details thereof,

(c) whether it is a fact that a delegation on behalf of 20,000 workers of this unit met the Minister recently,

(d) if so, the details of the demand made by this delegation, and

(e) the reaction thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV) (a) & (b) Government are examining various measures for the revival of M/s Bird & Company Ltd

(c) to (e) A representation dated the 22nd March, 1979 had been received from Bird and Company Ltd Employees Union pointing out that the Company was facing low production levels due to financial constraints and accordingly sufficient working capital should be made available immediately It was also requested that a final decision for take over of the Company should be taken immediately All these aspects are being examined by the Government Arrangements are also being made for immediate provision of necessary working capital to the Company.